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complaints or suggestions are brought to the notice of the Government, appropriate action will be taken.

(b) Railways have taken a number of steps such as adoption of modern culinary techniques, use of modern kitchen gadgets and equipment, setting up of base kitchens to provide 'ready-to-serve' meals on trains, procurement of raw material and ingredients from standard sources etc. to further improve the quality of service and food on trains.

Construction of Production Platform at the Bombay High

*161. SHRIMATI SARASWATI
PRADHAN:
SHRIMATI SUSHILA SHANKAR ADIVAREKAR:
SHRIMATI PRATIBHA
SINGH:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that global tenders have been invited for offer of contract for installing a giant oil production platform at the Bombay High:
- (b) if so, what are the names of the firms from which quotations have been received together with the terms offered by them; and
- (c) whether contract for work has since been awarded and if so, what is the name of the firm to which it has been awarded?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) press advertisement was issued by the ONGC on June 6, 1977—which peared in various newspapers between the 7th and the 11th 1977—inviting proposals from tractors possessing the stipulated experience for fabricating, towing and erecting inter-alia one process platform (BHN Platform) at Bombay High. The advertisement shows that the tender documents could be obtained from the ONGC by August 15, 1977 and that the bids should be submitted by September 30, 1977.

- (b) Does not arise.
- (c) Does not arise.

श्रौषध उद्योग में श्रनुसंघान श्रौर विकास

*162. डा० लोकेश चन्द्र : क्या पेट्रोलियम, रसायन श्रौर उर्वरक मन्त्री यह बताने की कृपा करेंगे कि :—

- (क) क्या भ्रौषधों के भ्रायात की भ्रावश्यकता को पूर्णतः समाप्त करने के उद्देश्य से श्रौषध निर्माण उद्योग में भ्रनुसंधान भ्रौर विकास को प्रोत्साहित करने के लिए कोई योजना सरकार के विचाराधीन है; भ्रौर
- (ख) भारतीय श्रौषध निर्माण उद्योग के विकास के लिये बहुराष्ट्रीय कम्पनियों के विस्तार पर क्या प्रतिबन्ध लगाये गये हैं ?

†[Research and development in drug Industry

*162. DR. LOKESH CHANDRA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILISERS be pleased to state:

- (a) whether there is any scheme under Government's consideration to intensify research and development in the pharmaceutical industry with the aim of completely obviating the necessity of import of drugs; and .
- (b) what restrictions have been imposed on the expansion of multinational companies with a view to develop Indian pharmaceutical industry?

पेट्रोलियम, रसायन ग्रौर उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) ग्रौषध उद्योग में ग्रनुसंधान को बढ़ावा देने ग्रौर उसका

^{†[]} English translation.

विस्तार करने के लिए निम्नलिखित कदम उठाये गये है ---

- (i) एम० ग्रार० टी० पी० ग्रधि-नियम ग्रौर विदेशी मुद्रा विनियमन ग्रधिनियम के ग्रन्तर्गत ग्राने वाले उपक्रमों को छोडकर अन्य श्रौद्योगिक उपक्रमों को. जो वैज्ञानिक ग्रौर ग्रौद्योगिक ग्रनुसंधान परिषद द्वारा स्थापित प्रयोगशालाओं में तथा विज्ञान ग्रौर प्रयोगशाला प्रौद्योगिकी विभाग द्वारा स्वीकृत प्रयोग-शालाम्रों द्वारा विकसित प्रौद्योगिकी पर ग्राधारित मदों का निर्माण करते हैं, भौद्यो-गिक विकास एवं विनियमन ग्रधिनियम के लाइसेंसिंग प्रावधानों से छूट दी जाएगी। प्राथमिकता ग्रौर ग्रथं व्यवस्था के साथ सम्बन्धों को ध्यान में रखते हुए विज्ञान ग्रौर प्रौद्योगिकी विभाग द्वारा स्वीकृत प्रयोजनात्रों के संबंध में श्रौद्योगिक उपक्रमों की श्रोर से राष्ट्रीय प्रयोगशालाम्रों द्वारा किये गये प्रस्तावित अनुसंधान के लिये भी यह स्विधा उपलब्ध है ।
- (ii) 1977-78 के लिये ग्रायात व्यापार नियंत्रण नीति के ग्रनुसार सभी मान्यता प्राप्त ग्रनुसंधान ग्रौर विकास एकक ग्रनुसंधान ग्रौर विकास कार्य के लिये ग्रपने कच्चे माल, घटकों, उपकरणों, ग्रौजारों ग्रौर सरणीवद्ध मदों का विना लाइसेंस के प्रति वर्ष 5 लाख रूपये का ग्रायात करने के पात्र होंगे।

श्रीषध उद्योग में श्रनेक श्रौषध निर्माता एककों ने श्रपने श्रनुसंधान श्रौर विकास एककों की स्थापना कर ली है । हाथी सिमिति ने भी श्रनुसंधान श्रौर विकास पर कुछ सिफारिशों की हैं श्रौर वे सरकार के विचाराधीन हैं, हाथी सिमिति की सिफारिशों श्रौर उन पर सरकार के निर्णय के श्राधार पर श्रनुसंधान का विस्तार करने के लिये जो भी कार्यवाही श्रावश्यक हो वह की जाएगी।

(ख) श्रौषधों के निर्माण के लिए लाइसेंस के बारे में एक प्रवरण नीति, देश में कार्य कर रही विदेशी श्रौषध फर्मों के लिए अपनाई जा रही है। इसके श्रलावा वे उन विनियमन प्रावधानों द्वारा भी श्रिभशासित है, जिसमें विभिन्न श्रिधनियम, जैसे विदेशी मुद्रा विनियम श्रिधनियम, 1973, कैपिटल इश्रूज एक्ट, 1949, उद्योग (विकास श्रौर अनुसंधान) श्रिधनियम, 1951 मोनाप्लीज एण्ड रिस्ट्रक्टिव ट्रेड प्रेक्टिसिस एक्ट, 1969, कम्पनी श्रिधनियम, 1956 श्रौर श्रन्य लागू कानून शामिल हैं। इन श्रिधनियमों में यह सुनिश्चित किया जाता है कि विदेशी कम्पनियां राष्ट्रीय प्राथमिकता की सीमा के अन्तर्गत कार्य कर रही है।

†[THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):
(a) The following steps have been taken to promote and intensify the research in the drug industry:—

- (i) Industrial undertakings, other than those falling within the perview of the MRTP Act and FERA which take up the manufacture of any item based on the technology developed by any of the labora. tories established by the Council of Scientific and Industrial and laboratories approved by the Department of Science and Tech. nology will be exempted from the Licensing provisions of the This facility will also available in respect of sponsored research' undertaken by Laboratories on behalf of industrial undertakings, in respect of projects approved by the Deptt. of Science & Technology having due regard to their priority and relevance to economy.
 - (ii) As per Import Trade Control Policy for 1977-78 all recognised research and development units will be eligible to import their require.

^{†[]} English translation.

ments of raw materials, components, instruments, equipment and canalized items etc., for research and development purposes without a licence upto Rs. 5 lakhs per annum.

In the Drug Industry a number of Drug manufacturing units have registered their R & D units. The Hathi Committee have also made some recommendations onresearch development and they are under consideration of Government. Such action as may be necessary to intensify research on the basis of the Committee's recommendations and will Government's decision thereon be taken.

(b) A selective policy in regard to licensing for the manufacture of drugs is being followed in respect foreign drug firms operating in country. Apart from this, they are also governed by the regulatory provisions contained in the various enactments such as the Foreign change Regulation Act, 1973, Capital Issues (Control) Act, 1949. the Industries (D&R) Act, 1951, Monopolies & Restrictive Trade Practices Act, 1969, the Companies 1956 and the other applicable legis. These enactments lations. that the foreign companies within the ambit of national priorities.]

जम्मू ग्रौर काश्मीर विधान सभा के चुनाव में कथित ग्रीनयमितताएं

*163. श्री प्रकाशवीर शास्त्री : श्री कल्प नाथ राय : श्रीमती विद्यावती चतुर्वेदी : श्री मोहम्मद उस्मान ग्रारिफ : श्री सुल्तान सिंह :

क्या विधि, न्याय ग्रौर कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जम्मू-काश्मीर विधान सभा के पिछले चुनाव में कुछ ग्रनियमितताम्रों की शिकायतें मिली हैं ;

- (ख) यदि हां, तो ये शिकायतें किस प्रकार की हैं,
- (ग) सरकार ने उन पर क्या कार्य-वाही की है; ग्रौर
- (घ) क्या कुछ निर्वाचन क्षेत्रों में मतदाताग्रों को मतदान से रोकने ग्रथवा ग्रिवैध मत डालने के भी समाचार मिले हैं?

†[Alleged irregularities in the Jammu and Kashmir Legislative Assembly polls

*163. SHRI PRAKASH VEER SHASTRI:

SHRI KALP NATH RAI: SHRIMATI VIDYAWATI CHATURVEDI:

SHRI MOHAMMED USMAN ARIF:

SHRI SULTAN SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have received any complaints alleging irregularities in the last elections to the Jammu and Kashmir Lagislative Assembly;
- (b) if so, what is the nature of these complaints;
- (c) what action Government have taken thereon; and
- (d) whether any reports regarding preventing of voters from casting their votes or rigging in some constituencies have also been received?]

विधि, न्याय श्रीर कम्पनी कार्य मंत्री (श्रीशान्ति, भूषण) (क) श्रीर (ख) निर्वाचन श्रायोग को 10-सोपुर विधान सभा निर्वाचन क्षेत्र में मतदान केन्द्र सं० 33-सुलू-क के बारे

^{+[]} English translation.